

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1627 of 2021**

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Rahul Singh   ....     ....     ....     Petitioner  
Versus  
The State of Jharkhand                         ....     ....     ....     Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner             : None  
For the State                 : None  
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**Order No.02 Dated- 19.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Mohammadganj P.S. Case No.47 of 2019 instituted under Sections 498-A of the Indian Penal Code and Section 4 of the Dowry Prohibition Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

The petitioner is directed to incorporate the name of the informant as opposite party No.2 of the instant anticipatory bail application within one week after the lockdown is over.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within six weeks by the petitioner, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Perusal of the record reveals that the allegations against the petitioner are that the petitioner treated his wife with cruelty in connection of demand of dowry. It has been mentioned in the anticipatory bail application that the allegations against the petitioner are all false and general and omnibus in nature. It has been averred in the anticipatory bail application that the petitioner has filed suit for dissolution of his marriage with informant on the ground of cruelty and desertion. Hence, the petitioner be given the privileges of anticipatory bail.

List this case on 05.07.2021.

Considering the aforesaid facts of this case, I am inclined to pass an interim order of anticipatory bail to the petitioner till 05.07.2021. In case of the

petitioner being arrested by the police on or before 05.07.2021, he shall be released on bail **provisionally** on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Mohammadganj P.S. Case No.47 of 2019 subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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